

[*Translation*]

Pension Rules for Victims of Accidents

6094. SHRISANTOSH KUMARGANGWAR: Will the PRIME MINISTER be pleased to state:

(a) the period of service which is counted for giving pension and other benefits etc. to defence personnel in case they become victims of accidents;

(b) whether there are any cases where the services of a defence personnel was counted for pension etc. upto the day he met with an accident, though actually he remained in service for several years after recovery; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The entire period of qualifying service rendered by the defence personnel is counted for giving retiring/service/invalid pension and other benefits such as retirement gratuity. Such victims are also entitled to disability element, subject to the prescribed conditions, provided the injury sustained has been accepted by the competent authority as attributable to Military service and the degree of disablement is not less than 20%

(b) No such case has been brought to our notice.

(c) Does not arise.

[*English*]

Scientific Bungling

6095. SHRI PRAKASH KOKO BRAHMBHATT: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of Government has been drawn to the press report appearing in the Financial Express dated 27th March, 1990, under the heading "Cases of Scientific bungling on the rise";

(b) if so, whether Government have investigated into the matter; and

(c) the steps taken by Government to check the scientific bungling?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON) (a) Yes, Sir.

(b) and (c). The press report appearing in the Financial Express dated 27.3.1990 refers inter alia to some cases of scientific bungling in Banaras Hindu University and Punjab University, Chandigarh. The details of these cases are as follows:-

- (i) According to the information furnished by Banaras Hindu University, cases of plagiarism by some teachers and research scholars of the Mathematics Department of the University came to the notice of Vice-Chancellor, BHU in February, 1988 on receipt of a letter from Prof. R.M. Barron, Chairman, Department of Mathematics and Statistics, University of Windsor, Canada in his capacity as external examiner of a Ph. D. thesis.

The Vice-Chancellor constituted two Committees headed by Prof. S. K. Trehan of Punjab University and Prof. M.S. Narasimhan of Tata Institute of Fundamental Research, Bombay respectively

to inquire into the complaint. Based on the reports of these two Committees, the Research Associateship of one Scientist was terminated by C.S.I.R. Another Research Associate was suspended by the Vice-Chancellor. He was, however, reinstated after he got a regret letter published in the journal concerned.

The Executive Council in its meeting held on 17-19, October, 1989 considered the reports of the Committees and resolved that the Vice-Chancellor be authorised to take appropriate action regarding the theses submitted by research scholars involved in plagiarism. The University has debarred the three supervisors of these research scholars from guiding research for a period of five years. Two of them have also been made ineligible for promotion and placement in the higher scale for five years.

The Executive Council has expressed concern with the present state of research in BHU and referred the larger issue of improvement in standards of research to the Academic Council.

- (ii) According to the information furnished by Punjab University, the case relating to alleged "recycling of fossils" by Prof. V.J. Gupta of the Centre of Advanced Study in Geology at the University came to their notice in April, 1989. On request of the Vice-Chancellor, the Indian National Science Academy (INSA) sent a team consisting of two eminent Geologists to examine the matter and

make its recommendations. The team visited the University from 21st to 23rd September, 1989, and had prolonged discussions with Scientists. The team recommended that a scientific expedition consisting of seven scientists from the country should visit a few selected localities in the Himalayas under the leadership of Prof. Gupta at the earliest to resolve the dispute with regard to the authenticity of fossil occurrences and allegations of recycling.

The University has approached various bodies including INSA, UGC, CSIR and GSI to fund the expedition. The expedition is likely to materialise during the current summer.

[*Translation*]

Central Land Commission

6096. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether National Environment Advisory Committee constituted in 1983 had suggested to set up a Central Land Commission for the protection of ecology.

(b) if so, whether the aforesaid suggestions had been accepted by the Union Government; and

(c) if so, whether the aforesaid commission has been set up and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):